

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 21.04.2020

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THE HONOURABLE Mr.JUSTICE M.SATHYANARAYANAN

AND

THE HONOURABLE Mr.JUSTICE M.NIRMAL KUMAR

W.P.No.7501 of 2020

T.Sivakumar

... Petitioner

Versus

1.The Secretary to Government of India,
Ministry of Petroleum and Natural Gas,
A-Wing, Sasthri Bhavan,
New Delhi-110 001.

2.The Chairman,
Indian Oil Corporation Ltd.,
Indian Oil Bhavan,
G-9, Ali Yavur Jung Marg,
Bandra (East),
Mumbai-400 051.

3.The Chief Managing Director,
Bharat Petroleum Corporation Ltd.,
Bharat Bhavan,
4 & 6 Currimbhoy Road,
Ballard Estate,
Mumbai-400 001.

4.The Chief Managing Director,
Hindustan Petroleum Corporation Ltd.,
Hindustan Bhavan,
3rd Floor, No.8, Shoorji Vallabhdas Mard,
Balard Estate, Mumbai-400 001.

5.The Regional Manager,
Indian Oil Corporation Ltd.,
Indian Oil Bhavan,
139, Mahatma Gandhi Road,
Nungambakkam High Road,
Chennai-600 034.

6.The Regional Manager,
Bharat Petroleum Corporation Ltd.,
No.1, Ranganathan Garden,
11th Main Road,
Anna Nagar, Chennai-600 040.

7.The Regional Manager,
Hindustan Petroleum Corporation Ltd.,
Thalamuthu Natarajan Building,
1, Gandhi Irwin Road,
Chennai-600 008.

8.The Principal Secretary, सत्यमेव जयते
Government of Tamil Nadu,
Health and Family Welfare Department,
St.George Fort, Chennai-600 009.

9.The Nodal Officer, WEB COPY
Emergency Operations Control Room,
O/o Directorate of Public Health and Preventive Medicine,
DMS Campus,
Chennai-600 006.

... Respondents

Prayer:- Writ petition has been filed under Article 226 of the Constitution of India praying for the issuance of Writ of Mandamus, to direct the respondents to provide proper insurance coverage upto 25 lakhs for LPG deliverymen in cash of death due to corona virus infection by collecting the name list of all deliverymen employed by LPG distributing Agencies through online communication and to provide all LPG deliverymen with necessary preventive materials to contain the spread deliverymen with necessary preventive materials to contain the spread of Corona Virus, such as N95 safety masks and gloves set for each cylinder, and sufficient quantity of hand wash liquid for washing of their hands, and on rupee detergent soap powder sachet for each cylinder to wash cylinders before taking them from godown and from consumers and to issue public notice of authorization for the LPG deliverymen to move freely from and to of home and workplace and to take cylinders from godown and to deliver the same to consumers with in stipulated time may be fixed by this Court.

For Petitioner : Mr.K.Kathiresan

For R1 to R7 : Mr.G.Karthikeyan
Additional Solicitor General

For R8 & R9 : Mr.V.Jayaprakash Narayanan
Government Pleader

सत्यमेव जयते

ORDER

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The matter in issue pertains to the payment of Rs.25 lakhs in the event of COVID-19 death to the members of the petitioner's association as well as prohibition of N95 masks, etc. to LPG delivery boys.

2.This Court heard the submissions of the learned counsel appearing for the petitioner and also gone through the materials.

3.In the light of the facts and circumstances of the case, this Court is of the considered view that there is imminent urgency to entertain this Writ Petition. Notices to respondents returnable by 14.05.2020.

Call on 14.05.2020.

**(M.S.N.,J) (M.N.K.,J)
21.04.2020**

Internet : Yes

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To

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M.SATHYANARAYANAN, J
and
M.NIRMAL KUMAR, J

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